

Central Administrative Tribunal Principal Bench, New Delhi

O.A. No.1656/2019

Friday, this the 2nd day of August 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Dr. Praveen Malik
Director (on deputation)
Chaudhary Charan Singh National Institute of Animal Health
Baghpat, Uttar Pradesh – 250 609
Aged about 51 years, Group A

..Applicant
(Mr. Padma Kumar S for Ms. Sangeeta Tomar, Advocate)

Versus

1. Union of India
Ministry of Agriculture and Farmers Welfare
Govt. of India
Through Secretary
Department of Agricultural Research & Education
(DARE)
Krishi Bhawan, New Delhi – 110 001
2. Secretary
Department of Agricultural Research & Education
(DARE) and
Director General, Indian Council of Agricultural
Research (ICAR)
Ministry of Agriculture and Farmers Welfare
Govt. of India
Krishi Bhawan, New Delhi – 110 001
3. The Director (P)
Indian Council of Agricultural Research (ICAR)
Department of Agricultural Research & Education
(DARE)
Ministry of Agriculture and Farmers Welfare
Govt. of India
Krishi Bhawan, New Delhi – 110 001
4. The Director
ICAR National Research Centre on Enquines
Sirsa Road, Hisar, Haryana 125001

5. The Secretary
Department of Animal Husbandry, Dairying and
Fisheries (DAHDF), Ministry of Agriculture
And Farmers Welfare
Govt. of India, Krishi Bhawan,
New Delhi – 110 001

6. UPSC through Chairman
Dholpur House, Shahjahan Road
New Delhi – 110 069

(Mr. Rajeev Sharma, Advocate) ..Respondents

ORDER (ORAL)

Justice L. Narasimha Reddy:

Learned proxy counsel for applicant submits that during the pendency of the O.A., the respondents have granted the reliefs, which were claimed in the O.A. In view of this, the learned counsel seeks permission of the Tribunal to withdraw the O.A.

2. Permission is accorded and the O.A. is dismissed as withdrawn. There shall be no order as to costs.

(Aradhana Johri) **(Justice L. Narasimha Reddy)**
Member (A) **Chairman**

August 2, 2019
/sunil/